

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

**ITEM No. 109
(IB)- 591/ND/2020**

IN THE MATTER OF:

Redhex It Solutions Pvt. Ltd. ... Applicant/Petitioner

Vs

Greenline Builders Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 26.11.2020

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Sameer Khan, Ms. Sonam Advocate

For the Respondent : Ms. Kajal, Advocate

ORDER

Learned Counsel for the Corporate Debtor accepts notice. Mr. Sameer Khan along with Ms. Sonam appeared for the Applicant and stated that they have received the reply. Ms. Kajal appearing for the Corporate Debtor states that the Corporate Debtor in reply has admitted the liability and inability to pay the same.

Order reserved.

**Sd/-
SUMITA PURKAYASTHA
MEMBER (T)**

**Sd/-
DR. DEEPTI MUKESH
MEMBER (J)**

